

स्वानियर से हवाई, गिबपुरी तथा भिंड जाने वाली रेलगाड़ियों को बन्द किया जाना

3254 श्री सुकन्य कर्ज कर्जवाव : क्या रेल मंत्री यह कहाने की कृपा करेंगे कि क्या मध्य रेलवे के भारतीय डिबीजन ने स्वानियर से गयोपुर, गिबपुरी तथा भिंड की छोटी लाइन पर चलने वाली सभी रेलगाड़ियां बन्द कर दी हैं ?

रेल मन्त्रालय से उकलानी (श्री बूडा सिंह): स्वानियर-गिबपुरी छोटी लाइन खंड को 1-8-75 से सभी प्रकार के यातायात के लिए बंद कर दिया गया है। लेकिन स्वानियर-भिंड और स्वानियर-गिबपुर कनां खंडों पर गाड़िया चल रही हैं।

Representation for allotment of a seat in Rajya Sabha to North Cachar Hill District

3252. SHRI NOORUL HUDA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Mikir and North Cachar Hill Districts in Assam have jointly represented to the Central Government for allotment of a Rajya Sabha seat to the North Cachar Hill District; and

(b) the reaction of the Central Government to the representation?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (DR. V. A. SEYID MUHAMMAD): (a) No such representation has been received by the Government.

(b) Does not arise.

Increase of Chemical Production Unit

3253. SHRI SAMAR GUHA, Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the number of increase in large-scale chemicals production units in India during the years 1973-75.

(b) their break-up regarding (i) foreign companies, (ii) public sector companies and (iii) private companies; and

(c) the items of chemicals produced or likely to be produced by such companies?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C SETHI): (a) to (c). The information is being collected and will be laid on the Table of the Sabha

U.N.D.P. assistance for Bombay High Oil Field

3254 SHRI K. M. "MADHUKAR": Will the Minister of PETROLEUM be pleased to state:

(a) whether the United Nations Development Programme has agreed to extend its assistance for developing Bombay High oil field; and

(b) if so, the facts thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM (SHRI ZIAUR RAHMAN ANSARI): (a) Yes, Sir.

(b) UNDP as agreed to train ONGC personnel in the specialised aspects of off-shore oil field development and production and in drawing up a basic development plan for the field, which will include the construction of a mathematical model by means of which the technical and economic aspects of the numerous variable factors can be evaluated.

The UNDP assistance for this project will be \$ 679,550.

Fundamental Duties of Citizens

3255 SHRI B. V. NAIK
SHRI SAMAR GUHA:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether he advocated the inclusion of fundamental duties of citizens in our Constitution during his address to the All India Bar Council convention held at Delhi on 27th March, 1976; if so, what are those fundamental duties;

(b) whether these duties will be enforceable by law;

(c) whether such duties are found in the provisions of the Constitution of any democratic country and if so, the names of such countries; and

(d) when Government propose to give effect to his concept in the form of a constitutional amendment?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (DR. V A. SEYID MUHAMMAD): (a) The Minister of Law, Justice and Company Affairs had put forward this suggestion in the said Convention. The fundamental duties, as envisaged, could broadly be on the following lines:—

(i) Obedience to the Constitution and Laws,

(ii) Duty to pay taxes,

(iii) Duty to respect the rights of fellow citizens, and

(iv) Obligation to discharge public duties and functions conscientiously and honestly.

(b) Yes, Sir

(c) Provisions containing duties and obligations of citizens are found in a number of Constitutions, like those of the U.S.S.R., Yugoslavia, Nepal, Czechoslovakia and Dominical Republic

(d) It is not possible to indicate with precision the time that may be taken to study the matter in detail and formulate concrete proposal for amendment of the Constitution

Appointment of Gas and Kerosene Agents

3256. SHRI SHANKERRAO SAVANT:
SHRI SHYAM SUNDER MOHAPATRA:

Will the Minister of PETROLEUM be pleased to state:

(a) whether any policy has been evolved regarding the appointment of agents and sub-agents for the distribution of Cooking gas and Kerosene; and

(b) if so, broad features thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM (SHRI ZIAUR RAHMAN ANSARI): (a) The review of policy regarding award of dealerships of petroleum products by public sector oil companies has not yet been finalised.

(b) Does not arise in view of (a) above

Unmanned Railway Crossings in Maharashtra

3257 SHRI SHANKERRAO SAVANT: Will the Minister of RAILWAYS be pleased to state:

(a) the number of unmanned railway crossings in Maharashtra; and

(b) what precautions are taken to avoid accidents at these crossings?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) There were 1,278 'C' class unmanned level crossings as on 31st March, 1975 in Maharashtra State.

(b) In order to reduce the incidence of accidents at unmanned level crossings, various measures have been taken such as provision of 'Stop Boards' to warn the road users of unmanned level crossings ahead; provision of whistle boards enjoining upon the train drivers to whistle; periodical census of traffic to deter-